NC

NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

CP(CAA) No. 22/NCLT/AHM/2017 With Gujarat High Court CA no. 530 of 2016

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.05.2017

Name of the Company:

Madhav Infra Projects Ltd.

Section of the Companies Act:

Section 230-232 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. NAVIN PAHLULA

ADV

PETITIONER

Washa

2

<u>ORDER</u>

Learned Advocate Mr. Navin Pahwa present for Petitioner.

Petitioner filed IA 118/2017 seeking extension of time for complying of direction 2 and 4 in the order dated 12.04.2017 passed in CP (CAA) 22/2017 and said application was allowed.

Regional Director informed this Tribunal that Petitioner did not comply with other directions given in the order and sought for extension of time for filing its representation.

The Regional Director shall file its representation on or before 06.07.2017.

List the matter on 06.07.2017 for hearing.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 19th day of May, 2017.